

distance of 268 miles and the freight comes to only Re. 0-9-6 per maund. If the average price of rice per maund is taken at Rs. 15 per maund, you will find that this freight is roughly 3 per cent. of that price, and the relief to be given where relief is necessary is not over the short distance, but over long distances. The producer whose produce has to be carried over a longer distance gets the benefit. I do not want to say more on this point.

Again, taking Nellore, I can give some figures.

Mr. Chairman: There are only a few minutes left.

Shri Alagesan: I shall close.

Mr. Chairman: He can continue tomorrow.

Shri Alagesan: If you do not mind we can sit a little longer.

Mr. Chairman: Now, the Secretary will read the message.

MESSAGE FROM THE RAJYA
 SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Working Journalists (Industrial Disputes) Bill, 1955, which has been passed as amended by the Rajya Sabha at its sitting held on the 2nd March, 1955."

WORKING JOURNALISTS (INDUSTRIAL DISPUTES) BILL

Secretary: Sir, I lay the Working Journalists (Industrial Disputes) Bill, 1955, as passed by the Rajya Sabha, on the Table of the House.

RAILWAY BUDGET FOR 1955-56
 GENERAL DISCUSSION

Shri S. C. Samanta (Tamluk): On a point of information, this year only two days have been allotted for general discussion of the Railway Budget, and out of them about three-quarters of an hour has been taken by the Treasury Benches so far. The list you possess perhaps has numerous names of Members who want to speak, and there are others also who want to speak. So, I think some consideration should be shown about the time.

Shri D. C. Sharma: I support and endorse the proposal put forward by Mr. Samanta.

Hon. Members: We all support.

Dr. Suresh Chandra (Aurangabad): Quite right. The House agrees with it because there are a large number of Members representing certain regions who have not spoken at all.

Mr. Chairman: Yes, but I think the discussion has been quite full and all sections of the House have been taking part. So, I do not think....

Dr. Suresh Chandra: No Member from Hyderabad has been able to represent his views on the subject. It is a very important subject, and it concerns us very deeply.

Shri D. C. Sharma: Formerly, we used to have four days and now we are having only two days. I think the number of days should be increased because there are very many interests and they have to be represented in the debate.

Dr. Suresh Chandra: Some more time should be allotted for this. That is the desire of the House.

Shri Sarangadhar Das (Dhenkanal—West Cuttack): On a point of order.

Shri Veeraswamy (Mayuram—Reserved—Sch. Castes): There are several Members wanting to speak.

Shri Sarangadhar Das: Those who wanted extension for this belong to the Treasury Benches, but the hon. Member says that the Treasury Bench has taken 45 minutes. So, it is from this side that we want extension.

5 P.M.

Dr. Suresh Chandra: We are Members of Parliament representing certain areas, and we have to represent certain grievances of those areas. If we do not get a chance now, we shall never have a chance at all to represent them.

Shri Bogawat: Does the hon. Member opposite mean that we should not speak?

Shri D. C. Sharma: The difference between these Benches and....

Mr. Chairman: Order, order. This matter will be considered. Government will consider it later on. But now, I cannot give a ruling on this. The House will now stand adjourned.

Dr. Suresh Chandra: Could we get an assurance from the Chair?

The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 4th March, 1955.